

1	2	3	4	5	6	7	8
27.	Uttarakhand	11.62	8.25	10.48	3.35	11.26	11.60
28.	Uttar Pradesh	30.40	479.35	26.06	118.84	29.43	598.19
29.	West Bengal	22.52	141.14	14.66	43.83	19.98	184.98
30.	Puducherry	17.06	0.69	6.30	0.55	9.69	1.24
31.	Andaman and Nicobar Islands	1.57	0.04	0.00	0.00	1.00	0.04
32.	Chandigarh	1.64	0.004	22.31	2.34	21.81	2.35
33.	Dadra and Nagar Haveli	62.59	1.15	15.38	0.28	39.31	1.43
34.	Daman and Diu	0.00	0.00	12.62	0.26	9.86	0.26
35.	Lakshadweep	0.00	0.00	3.44	0.02	2.77	0.02
ALL INDIA		25.70	2166.58	13.70	531.25	21.92	2697.83

*Notes:*

1. Population as on 1st March 2012 has been used for estimating number of persons below poverty line. (2011 Census population extrapolated)
2. Poverty line of Tamil Nadu has been used for Andaman and Nicobar Island.
3. Urban Poverty Line of Punjab has been used for both rural and urban areas of Chandigarh.
4. Poverty Line of Maharashtra has been used for Dadra and Nagar Haveli.
5. Poverty line of Goa has been used for Daman and Diu.
6. Poverty Line of Kerala has been used for Lakshadweep.

**Model land leasing act for states**

1543. SHRI TIRUCHI SIVA: Will the Minister of PLANNING be pleased to state:

(a) whether to enable legalisation of land leasing NITI Aayog has come up with a Model Land Leasing Act for State Governments;

(b) if so, the States Governments which have enacted such a legislation so far and the details thereof; and

(c) if so, whether there has been any positive outcome from the change so far?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) Yes Sir, the Expert Group constituted by NITI Aayog has suggested a Model Act on Agricultural Land Leasing which was made public on 12th April, 2016. This Model Act has been prepared to facilitate the States for enactment of own land leasing laws.

(b) and (c) Government of Uttar Pradesh and Uttarakhand have modified their leasing laws to promote land leasing. Madhya Pradesh Assembly has passed bill (Bhumiswami Evam Bataidar Ke Hiton Ka Sanrakshan Vidheyak, 2016) on 29th July, 2016 for agricultural land leasing. Some other States have reportedly initiated

process to enact their own land leasing Acts based on NITI Aayog's Model Act. The enactment of land leasing laws by the States may enhance the agricultural productivity; encourage the land owners to lease out land without any fear of losing land right; and enable the tenant farmers to access bank credit, insurance, disaster relief and other support services. This may also help in occupational mobility of the rural poor and provide opportunity for occupational diversification to land owners to opt for non-farm employment.

#### **Intellectual property rights for innovations**

1544. SHRI TIRUCHI SIVA: Will the Minister of PLANNING be pleased to state:

(a) whether Government facilitate innovators to get intellectual property rights for new innovations under the Atal Innovation Mission; and

(b) if so, how many patents have been registered till now for the innovation developed through Atal Innovation Mission?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAOINDERJIT SINGH): (a) and (b) No, Sir. Atal Innovation Mission (AIM) doesn't have specific programme/mandate to provide the support for protection of IPR.

#### **Promotion of cooperative/competitive federalism**

†1545. SHRI PRABHAT JHA: Will the Minister of PLANNING be pleased to state:

(a) whether NITI Aayog is working on several policy measures with the purpose to promote cooperative and competitive federalism yielding encouraging results;

(b) if so, the details thereof;

(c) whether NITI Aayog is working on 2022 vision document, which is mainly focused on agriculture transformation, eradication of malnutrition, betterment of higher education and employment generation; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAOINDERJIT SINGH): (a) and (b) Yes, Sir. Within the mandate, NITI Aayog, inter-alia, has taken following steps to promote cooperative federalism:—

(i) Within the framework of cooperative federalism, NITI Aayog organized National Conferences as a platform for sharing knowledge and experiences amongst the States/UTs in implementing the best practices.

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† Original notice of the question was received in Hindi.